

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BE

**ORDER SHEET**

O.A / MA / RA / CP NO. 463 OF 2005

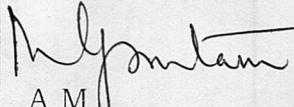
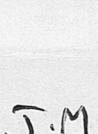
Applicant/s S.K. Singh

Respdts.

VOI and Mr.

Advocate for Applicant/s S. S. Sharma

Advocate for Respondent/s Sri Anil Kumar

Notes of the Registry	Orders of the Tribunal	Sheet No. 27
	<p>07.02.2011 <b>Hon'ble Mr. Justice S.C. Sharma, J.M</b> <b>Hon'ble Mrs. Manjulika Gautam, A.M</b></p> <p>Shri Ravi Sharma holding brief of Shri S.S. Sharma, Advocate for the applicant and Shri Anil Kumar, Advocate for the respondents.</p> <p>Both Advocates stated that matter is ripe for amicable solution. Applicant has submitted application for certain compromising formula and department has agreed to that. As there is possibility of settlement of matter out of Court and both Advocates requested for adjournment on this ground, hence adjourned.</p> <p>List on 9.3.2011. Compromise, if any, be arrived at between the party by that period.</p> <p>Copy of the order be supplied to Shri Anil Kumar, Advocate for the respondents.</p> <p> A.M</p> <p> J.M</p> <p>Manish/-</p>	
	<p><u>07.02.11</u></p> <p><u>Hon' Dr. K. B. S. Rajan, J.M.</u> <u>Hon' Mr. D. C. Lekha, A.M</u></p> <p><u>In view of order dt. 07.02.11 the OA is closed without any further order with liberty to the parties to reviv by way of M.A, if there is no compromise arrived at.</u></p> <p> AM</p> <p> J.M</p>	

Contd. On Sheet No. \_\_\_\_\_